

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00114/2019

Chandigarh, this the 7th day of February, 2019

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. Neeraj S/o Sh. Balwan Singh, aged about 26 years, R/o # 160B, New Police Lines, Sector 26, Chandigarh, Pin-160019, Re: Group-C.
2. Raj Singh S/o Sh. Satbir, aged about 24 years, r/o H.No.60, Block No.1, Vill. Namunda, Tehsil Samalkha, Distt. Panipat (Hry.), Pin-132101, Re: Group-C.
3. Sonu s/o Sh. Satbir Singh, aged about 24 years, R/o V.P.O. Bhongra, Tehsil Uchana, Distt. Jind (Haryana), Pin 126112, Re: Group-C.
4. Neha d/o Sh. Dharambir Singh, aged about 24 years, R/o H.No.3315, Police Society, Sector 51D, Chandigarh, Pin-160047, Re: Group-C.
5. Ravi Kumar s/o Sh. Mahtab Singh, aged about 23 years, Vill. Bislan, Distt. Churu (Raj), Pin-331001, Re: Group-C.
6. Sandeep S/o Sh. Randhir Singh, aged about 26 years, VPO Balak (Haryana), Pin-125112.
7. Mandeep S/o Sh. Shamsher, aged about 25 years, Vill. Matlod, Distt. Hisar (Hry.), Pin-125001, Re: Group-C.
8. Pardeep Kumar S/o Sh. Karambir Singh, aged about 23 years, Vill. Sorkhi, Distt. Hisar (Hry.), Pin-125001, Re: Group-C.
9. Sumit S/o Sh. Suchit, aged about 26 years, r/o # 2506, Sector 44C, Chandigarh, Pin-160047, Re: Group-C.

....APPLICANTS

(Present: Mr. Aman Arora, Advocate)

VERSUS

1. Union of India through its Secretary, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi-110049.

2. State of Union Territory, Chandigarh through its Secretary Home, Department of Home, UT Secretariat, Sector 9, Chandigarh, Pin-160009.
3. Director General of Police, Union Territory, Chandigarh, Police HQ, Sector 9, Chandigarh, Pin-160009.
4. Senior Superintendent of Police, Union Territory Chandigarh, Police HQ, Sector 9, Chandigarh, Pin-160009.

....RESPONDENTS

(Present: Mr. Arvind Moudgil, Advocate)

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. The applicants have challenged the validity of online Computer Based Test (CBT) conducted by the respondents on 15th to 17th November, 2018 for recruitment of 520 constables in the Chandigarh Police, on various grounds.
2. At the time of hearing, learned counsel for the applicants submitted that an application under RTI Act, 2005 has been submitted seeking certain information regarding conducting of CBT, but the same has not been provided till date. He further submitted that some of the applicants have also filed objections against the tentative merit list issued by the respondents, but no decision thereon, too, has been communicated.
3. Considering the fact that the respondents have not taken any decision on the objections invited by them against the provisional merit list, and also that they have not declared the final result, therefore, we are not inclined to entertain this petition, at this stage being pre-mature.
4. At this juncture, learned counsel submitted that a direction be issued to the respondents to provide the information asked for vide application under RTI Act (Annexure A-16).

5. At this stage, Mr. Arvind Moudgil, Nodal Officer of the Chandigarh Administration, appeared and submitted that if the applicants submit a representation, the respondents would decide it within seven days, in accordance with law.

6. Considering the fact that application (Annexure A-16) has been filed under RTI Act, which is not within the domain of this Tribunal, we dispose of the O.A., with a direction to the respondents that if the applicants file any representation seeking information, the requisite information be provided, as permissible, in accordance with law, within a period of seven days of receipt thereof. MA No. 60/00243/2019 also stands disposed of. No costs.

**(P. GOPINATH)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**
Dated: 07.02.2019

